

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA**

**UNSTARRED QUESTION NO. 1593
TO BE ANSWERED ON 04.03.2020**

COMPENSATION TO MANUAL SCAVENGERS

1593. SHRI HUSAIN DALWAI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has given compensation to 282 Indians who died cleaning sewers and septic tanks, in accordance with Supreme Court order, details thereof;
- (b) the number of families still awaiting compensation, State/UT-wise, year-wise since 2014 with reasons for delay in compensation;
- (c) whether there has been rise in cases of deaths due to cleaning of sewers and septic tank, details thereof, State-wise, district-wise and year-wise for last five years;
- (d) how many sanitation workers are employed by private contractors/firms, with State-wise, district-wise details: and
- (e) whether there is a criteria to claim that a district is "manual scavenging free", if so, details thereof?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a): Supreme Court of India in its judgment dated 27.03.2014 in CWP No. 583 of 2003 Safai Karamchhari Andolan Vs Union of India and Others directed the States and Union Territories to identify all the cases of sewerage related deaths that have occurred since 1993 and pay compensation of Rs. 10 lakh each to the families of the persons who have died while cleaning of sewer/septic tanks. The above directions were communicated to all the State and Union Territories for compliance. This issue is monitored by the Ministry as well as the National Commission of Safai Karamcharis. As per reports furnished to the NCSK by the States of the 920 identified cases of death that have occurred since 1993, compensation of Rs. 10 lakh has been paid in 558 cases and partial compensation has been paid in 161 cases as per State-wise details death of persons who have died while cleaning sewers and septic tanks and compensation paid to their families are given in **Annexure-I**.

(b): Details of such cases are at **Annexure-II**.

(c): Details are at **Annexure-III**.

(d): No such data is maintained by the Ministry of Social Justice and Empowerment as sanitation is State subject.

(e): No such criteria has been prescribed as manual scavenging is prohibited under "Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act 2013)" with effect from 06.12.2013 the date of coming into force of the Act. Under Section 6 of the MS Act, 2013 any contract, agreement or other instrument entered into or executed before the above date, engaging or employing persons for the purpose of manual scavenging shall, on the above date, be terminated and such contract, agreement or other instrument shall be void and inoperative. Whoever contravenes the provisions of section 5 or section 6 shall for the first contravention be punishable with imprisonment for a term which may extend to one year or with fine which may extend to fifty thousand rupees or with both, and for any subsequent contravention with imprisonment which may extend to two years or with fine which may extend to one lakh rupees, or with both.

Annexure-I

Annexure-I referred in reply to part (a) of Rajya Sabha unstarred question No. 1593 for answer on 04.03.2020 regarding compensation to manual scavengers

Details of cases of death of persons died while cleaning sewers and septic tanks since 1993 upto 31.01.2020 and compensation paid to the families as reported by the States to National Commission of Safai Karamcharis.

S No	Name of State/UT	Total Number of sewer death	Status of payment of compensation in terms of Supreme Court Judgment dated 27.03.2014				
			10 Lac	Less than 10 Lac	FIR lodge under the Section or MS Act, 2013 or PoA Act	No Payment / payment not yet confirmed	Legal heir not traceable
1	Andhra Pradesh	23	12	4	22	7	0
2	Bihar	12	0	6	6	6	0
3	Chhatisgarh	1	1	0	5	0	0
4	Chandigarh	3	3	0	0	0	0
5	Delhi	89	48	25	46	16	0
6	Goa	6	0	6	6	0	0
7	Gujarat	161	55	44	125	32	30
8	Haryana	73	55	12	23	6	0
9	Karnataka	78	77	0	66	0	1
10	Kerala	13	13	0	8	0	0
11	Maharashtra	32	2	0	20	30	0
12	Madhya Pradesh	10	7	0	5	3	0
13	Punjab	36	28	4	4	4	0
14	Rajasthan	41	6	17	25	18	0
15	Tamil Nadu	206	190	1	28	9	6
16	Telangana	6	2	2	5	2	0
17	Tripura	2	0	2	2	0	0
18	Uttrakhand	6	1	2	3	3	0
19	Uttar Pradesh	103	44	35	21	24	0
20	West Bengal	19	14	1	0	4	0
	Total	920	558	161	420	164	37

Annexure-II referred to part (b) of Rajya Sabha Unstarred Question No 1593 for answer on 04.03.2020 "regarding compensation to manual scavengers

S No	Name of State/UT	2014			2015			2016			2017			2018			2019			Grant Total		
		No. of Death	Compensation		No. of Death	Compensation		No. of Death	Compensation		No. of Death	Compensation		No. of Death	Compensation		No. of Death	Compensation		No. of Death	Compensation	
			Full	Partly		Full	Partly		Full	Partly		Full	Partly		Full	Partly		Full	Partly		Full	Partly
1	Andhra Pradesh						3	2	1	2	2		9	7	0	2	0	0	16	11	1	
2	Bihar			0	0	0	0	0	0	6	0	6	6	0	0	0	0	0	12	0	6	
3	Chhatisgarh												1	1					1	1	0	
4	Chandigarh									3	3								3	3	0	
5	Delhi	1		2	2		1	0	0	13	12	0	10	10	0	8	8	0	35	32	0	
6	Goa	4	4	0	0	0	2	0	2	0	0	0	0	0	0	0	0	0	6	0	6	
7	Gujarat	6	3	1	7	0	6	7	0	1	7	3	0	2	1	1	16	2	11	45	9	20
8	Haryana	4	4	4	4					11	11		6	3	2	14	6	0	39	28	2	
9	Kerla	2	2							1	1								3	3	0	
10	Karnataka	2	2	14	13		9	9		4	4		1	1		7	7		37	36	0	
11	Madhya Pradesh	4	4																4	4	0	
12	Maharashtra	2	0	0	0	0	2	0	0	4	0	0	7	2	0	17	0	0	32	2	0	
13	Punjab	1	1				2	2		4	0	2	2	0	2	3	3		12	6	4	
14	Rajasthan	4		2	11	2	6	5	2	3	6	4	0	2	0	0	5	0	0	33	8	11
15	Tamil Nadu	14	14	8	7	1	10	10		7	7		9	8	0	15	10	0	63	56	1	
16	Talengana			1	0	0	2	0	2				2	2	0	0	0	0	5	2	2	
17	Tripura						2	0	2										2	0	2	
18	Uttar Pradesh	6	3	2	10	0	8	3	2	0	18	7	5	11	5	4	21	8	10	69	25	29
19	West Bengal	1									7	7		0	0	0	2	0	0	10	7	0
	Total	51	33	9	57	28	21	48	27	11	93	61	13	68	40	9	110	44	21	427	233	84

Annexure-III referred in reply to part (c) of Rajya Sabha unstarred question No. 1593 for answer on 04.03.2020 regarding compensation to manual scavengers

Details of State-wise and district-wise of deaths of persons died while cleaning sewers and septic tanks during the last five years as reported by the States to National Commission of Safai Karamcharis.

ANDHRA PRADESH

S. No.	District	No. of Death	Date of Death	Status of Compensation	Status of FIR/against whom	Status of charge sheet
1.	Chittoor	02	14.04.2016	10.00 Lakh	174 Cr. P.C. altered to 304-II IPC & Sec.7,9 MS Act, 2013 and Sec-3(1)(v) of SC/STs (POA) Act, 1989	
2.	Visakhapatnam	01	15.04.2016	8.00 Lakh	FIR No. 91/2016 u/s 104 Cr. PC of III Town PS.	
3.	Vijaywada	02	15.03.2017	10.00 lakh	Cr.No. 158/2017 U/s 304-A IPC from 174 Cr. P.C of town Ps-Vijaywada City.	CC no. 3536/2018 of JI ACMM court.
4.	Chittoor	07	16.02.2018	Rs.25,70,000/	Cr. No. 29/2018 u/s 304-II, 304-AS, 284 r/w 109 IPC Sec 8 &9 of MS act and Sec 3(1)(j) of SC/ST (POA) Act, 2015, V.Krishnamaraju, Sri Venkateswara Hatcheries, P.Vt, Ltd, Moram village, Palamaner Mandal. 2. G. Balasankar Reddy, Asst. Manager Sri Venkateswara Hatcheries Pvt.	Case is PT vide Spl. SC. No. 39/2018 on 23.09.2019 in this case the accused 1 and 2 present case posted to 21.11.2019 for framing of charges.
5.	Vijayawada City	01	20.03.2018	0	Cr. No. 146/2018 U/s 304-A IPC and 8&9 of PEMS and Rehabilitation Act, 2013 of AS Nagar PS	PT Vide CC No. 666/2018 of III ACMM Court
6.	Vijayawada City	01	06.05.2018	0	Cr. No. 215/2018 U/s 304-A IPC and 9 of PEMS and Rehabilitation Act, 2013 of SN Puram PS	PT. the CC No. 6030/2018 of III AACMM Court.
7.	Kurnool	01	30.08.2019	0	245/2019 U/s 174 Cr. P.C of Kurnool II Town PS.	Case is UI for PME report.
8.		01	17.09.2019	0	278/2019 U/Sec. 174 Cr. PC of Kurnool II Town PS	
	Total	16		12	16	

BIHAR

S. No.	District	No. of Death	Date of Death	Status of Compensation	Status of FIR	Status of charge sheet
1	Patna	02	03.05.2017	Rs.5,50,000/	Section 288/ 304 (A) MS Act -7	Suspended Sanitary Inspectors Sh.Uday paswan and Prahlad Prasad Singh
2	Siwan	04	08.09.2017	Rs.4,00,000/	FIR No425/17 dt 06.09.2017 Under 304 IPC against owner of building	Yes Charge sheet No 569/17 filed on 31.12.2017 Arrested owner of building Ramashankar Shah
3	East Champaran	06	09.08.2018	0		
	Total	12		06	06	

CHHATTISGARH

S. No.	District	No. of Death	Date of Death	Status of Compensation	Status of FIR (Against whom)	Status of charge sheet/against whom
1.	Durg	01	04.06.18	10.00 lakh	No FIR filed as deceased himself volunteered for cleaning of drainage of village no one was responsible. Merg Intimation No. 64/2018, sec 174 & IPC 80	No as no one was responsible
	Total	01		01	01	

Chandigarh

S. No.	District	No. Of Death	Date of incident	Status of Compensation	Status of FIR/against whom	Status of charge sheet
1.	Chandigarh	03	30.05.2017	10.00 lakh		

NCT OF DELHI

S. No.	District	No. of Death	Date of Death	Status of Compensation	Status of FIR	Status of Charge Sheet/against whom
1.	MCD School Rohini Sector 21	01	01.06.2014	0		
2.	Keshopur STP	01	11.11.2015	10.00 Lakh		
3.	CE (West)	01	09.12.2015	10.00 Lakh		

4.	Big Bazar, Vasant Vihar Mill	01	11.11.2016	0		
5.	Fateh Pur Beri	01	04.03.2017	0	FIR No. 98 dated 04.03.2017 u/s 304-A IPC & MS Act, 2013	The case in pending trial
6.	DJB, Lajpat Nagar-I, South District	03	06/08/2017	10.00 Lakh	FIR No. 354/2017 dt. 06/08/2017 U/S 304 IPC & 7/9 Prohibition of employment as MS Act 2013. 177,218,417,468,471,120B MS Act	YES 08.02.2019 Trial started Sh. Salender Kumar Srivastava, JE DJB
7.	Ghitori, Vasant Kunj Area, South District	04	15/07/2017	10.00 Lakh	Report awaited from Delhi Police	Report awaited from Delhi Police
8.	Fun City Mall, Anand Vihar, Shahdara	02	12/08/2017	10.00 Lakh	FIR No. 385/17 dated 12/08/2017 U/s 304 IPC 7/9 MS Act, Under Trail Next date 5/3/19	YES 05.03.2019 Under Trial
9.	LNJP Hospital, IP Estate, Central District	01	20/08/2017	10.00 Lakh	FIR No. 226/17 U/S 304/30/34 IPC & 7/9 Prohibition of employment as MS Act 2013.	YES
10.	Satlok Ashram	02	18.09.2017	10.00 Lakh	FIR No. 271/17 dt. 18.09.2017 u/s 304 IPC, PS Mundka	
11.	South West Avenue, Sainik Farm	01	18.02.2018	0	FIR No. 75/18.02.2018 u/s 304 IPC & 7,9 of PMS Act, 2013	The case is pending trail. Sh. A.K. Malhotra, Sainik Farms, Delhi
12.	Khan Market	03	01.05.2018	10.00 Lakh each	FIR No. 45 dated 29.04.2018 u/s 338/336/304-A IPC & 3.1 (j)SC/ST Act-1989 PS Tughlak Road New Delhi.	Deepak Kumar Shah and Kundan Kumar Mandal Contractor and Ashok Surya, Chief Executive Engg. of Taj Hotel (without arrest charge-sheet)
13.			04.05.2018	03.50 Lakh		
14.						
15.	Moti Nagar	06	09.09.2018	10.00 Lakh each	FIR No. 341/18 dt. 09.09.2018 u/s 304/A/304 IPC, 7/9MS Act, 2013.	
16.	Vaishali Extn. Dabri	01	14.09.2018	10.00 lakh	FIR No. 0500 dt. 15.09.2018, PS Dabri in Dwarka	
17.	Wazirabad Area, Near Signature Bridge, North Delhi (I & F C Deptt.)	01	20/01/2019	10.00 lakh	YES (FIR No. 0014 dt 20/01/2019 U/S 304(2) IPC. 7/9 MS Act 2013)	Under Investigation Anil Kumar, Sahibabad, GZB, UP
18.	Pirates of Grill Restaurant, Rajouri	02	23/03/2019	10.00 lakh	YES(FIR No0116 dt.23.03.2019 U/S 304IPC &SC/ST Act,1989	

	Garden, West District					
19.	Prem Nagar, Bhagya Vihar, West District	02	07/05/2019	10.00 lakh	FIR NO. 0249 dated 07/05/2019 U/S 304/34 IPC & vSC and the ST (Prevention of Atrocities) 3 Act, 1989	
20.	Delhi Jal Board drain, Behind Keshopur Bus Depot, Najafgarh, West District	03	28/06/2019	10.00 Lakh	FIR No. 0206 dated 28.06.2018	
21.	Shakarapur near Poonam Gas Agency	02	23.11.2019	0	FIR No. 421/2019 u/s 304 IPC & 7/9 PEMS Act, 2013 PS Subhash Place, New Delhi	Sh. Raj Kumar and Babloo have been arrested in the case and are in Judicial custody
	Total	38		31	34	

GOA

S. No.	District	No. Of Death	Date of incident	Status of Compensation	Status of FIR/against whom	Status of charge sheet
1.	Tiswadi	02	15.01.2014	6,29,490/- each	Goa PS Cr. No. 08/2014 u/s 304, 338 r/w 34 IPC & Sec. 9 of PEMS Act, 2013 and Sec. 3(i)(x) of SC/ST PA Act,	Pending Trial vide Spl. Case No. 33/2015 Session Court Panaji Accused persons namely Lenin Vegas & Keshav Kunkalkar, Owner and Supervisor
2.		01	15.01.2014	5,40,000/-	Goa PS Cr. No. 08/2014 u/s 304, 338 r/w 34 IPC & Sec. 9 of PEMS Act, 2013 and Sec. 3(i)(x) of SC/ST PA Act,	Pending Trial vide Spl. Case No. 33/2015 Session Court Panaji Accused persons namely Lenin Vegas & Keshav Kunkalkar, Owner and Supervisor
3.		01	15.01.2014	5,29,820/-	Goa PS Cr. No. 08/2014 u/s 304, 338 r/w 34 IPC & Sec. 9 of PEMS Act, 2013 and Sec. 3(i)(x) of SC/ST PA Act,	Pending Trial vide Spl. Case No. 33/2015 Session Court Panaji Accused persons namely Lenin Vegas & Keshav Kunkalkar, Owner and Supervisor
4.	Vasco Mormugao	02	16.06.2016	04.00 lakh	Vasco PS Cr. No. 49/16 u/s 304 IPC and Sec. 8 and 9 of PEMS Act, 2013	Charge Sheet on 08.11.2018 U.D. No. 47/16 A& B u/s 174 Cr P.C. Sh. Sunil Kumar Singh

						Pending in Trail C.C. No.. IPC/5/19/D.
	Total	06		06	06	

GUJARAT

S. No.	District	No. of Death	Date of Death	Status of Compensation	Status of FIR and against whom	Status of charge sheet
1.	Nagarpalika	03	30.03.2014	12.15 Lakh	UNJHA 1-56/2014 u/s IPC 304, 337, 338, SC/ST Act Sec. 3(100)(6)	Sh. P.C. Snehal Construction Company and Kakdiya Ranchodbhai. 'A' Final filled on 19.05.2017
2.				6.65 lakh	UNJHA 1-56/2014 u/s IPC 304, 337, 338, SC/ST Act Sec. 3(100)(6)	Sh. P.C. Snehal Construction Company and Kakdiya Ranchodbhai. 'A' Final filled on 19.05.2017
3.	Rajkot	01	28.05.2014	0		Information not available
4.	Gandevi, Nagarpalika	01	06.09.2014	10.00 lakh	Gandevi PS AD No. 31/2014 u/s 174 of CrPC	Information not available
5.	Jamnagar	01	18.12.2014	0	IPC Act 304(A), 114 & PEMC Act 2013, Sec. 8&9	1. Anilbhai Shamjibhai Thanki 2. Jetendrabhai Shamjibhai Thanki 3. Iswerbhai Shamjibhai Thanki owner of atithya Hotal, Jamnagar
6.	Mahesana	02	30.03.2014	0	UNJHA 1-56/2014 u/s IPC 304, 337, 337, SC-ST Act, SEC, 3(100)(6)	'A' Final filled on 19.05.2017
7.	Amreli	02	06.06.2015	1.00 lakh	Liliya PS Cr.No. 1-18/15 IPC 304, 338, Atrocity Act, 3(2)5 and PEMSR Act 2013 code 9	Ramjibhai Kathiriya Abated final No. 10/15 out word no. 1768/15 dt. 02.08.2015
8.	Palanpur	01	09.08.2015	Untraceable		Information not available
9.	Gandhinagar	01	21.09.2015	1.00 lakh	Sector-21, 1-17/2016 u/s 304(A), of IPC & 3,2(5) of	Sh. Ajay Popatbhai Patel (Accused was dead on

					SC/ST Act	21.09.2015) Abated summary was filed on the 14.05.2016
10.	Ahmedabad,	02	13.10.2015	1.00 lakh		Information not available
11.	Junagadh	01	28.10.2015	1.00 lakh	Prabhas Patan PS AD No. 39/2015 u/s Cr.PC 174	Dr. Shailesh Jadav, Trimurti Hospital Junagadh Filed on 12.05.2016
12.	Vadodara,	01	02.01.2016	Untraceable		Information not available
13.	Surat,	01	01.03.2016	Rd accidental case.	Chokbajar PS AD No. 26/2006 Cr. PC 174 dt. 01.03.2016	Filed on 14.10.2016
14.	Amreli,	01	29.03.2016	0	Liliya PS Cr. No. 1-05/16 IPC 304 (A), 114 Atrocity act 3(1)6 and PEMSR Act, 2013 code 7,9	Sh. Jayshukhbhai Bhagvanbhai Gajera and Hareshbhai Dhirubhai Dangar Non Conviction date 08.06.2018
15.	Sabarkantha,	01	06.05.2016	0	IPC 304, 337, 338, 114 ATRO 3(2) 5 PEMSR Act 2013 code 2(D), 7, 9.	Nitin Bhai Kantibhai Bhangi High Court Pending
16.	Vadodara,	03	01.12.2016	0	IPC Section 304 and atrocity act section 3(1)(J)(5-a) and PEMSR Act 2013	Sh. Shakti Jagadishbhai Kahar add-Dandiya Bajar Vadodara Charge sheet on 31.01.2017
17.	Ahmedabad	01	23.10.2016	0	Vejalpur PS ICR No. 178/2019 u/s 304(A), 114 Atrocity act, 3(a)(J), 3(2)(5) PEMSR Act, 2013	Jasubhai Gangdiya Charge sheet dt. 20.03.2017
18.	Amreli	01	02.03.2017	0		Information not available
19.	Bhav Nagar	03	27.03.2017	10 lakh for one 2 Untraceable	Gangajaliya Police Station vide I.C.R. No. 21/2017 304, 114 U/s of I.P.C & 5,6,7,9 U/s of the MS act 2013 & 3(1) (j), 3(2) 5 U/s of Atrocities Act. Rajendra Singh Bahadur Sinh zala Contractor 2. Jaideep sinh, Karan sinh gohil, subcontractor R/o Both	Colom no. 08 persons filed application in high court criminal MISC application no. 9348/2017 and Hon'ble court ordered that present application is quashed and set aside qua the applicant and all other proceeding arising out of the aforesaid FIR are also

					Bhavnagar	quashed on dt 13.07.2017
20.	Dwarka	01	08.04.2017	0	A.D. No. 12/17 CRPC 174	
21.	Surendranagar	02	11.12.2017	Rs.12,00,000/	Cr. No. 64/2017 U/s 304,336,114 IPC MS Act-5,6,7,8,9 and Section 3(1)J, 3(2)(5) (7) of Atrocities amendment Act-2015 B.C. Chauhan chif officer Thangadh nagarpalika	Charge sheet NO. 65/18 dtd 24.12.18 SC NO. 02/19 dtd 10.01.2019 next hearing dt 03.10.19 stage of case – framing of charge/plea
22.	Dohad	02	19.04.2018	Rs.12,50,000/ Rs. 2,00,000/	Jhalod Police station case no. 1/45/2018 IPC Sec. 304,114 and MS Act 5,6,8 and Atrocity act sec. 3(2) (5) 1. Alpeshbhai Laljibhai Savani 2. Anilbhai Jitendrabhai NATHANI	Process to accused next date 22.10.2019
23.	Bavla	01	31.03.2019	0		
24.	Ahmedabad	04	19.05.2019	10.00 lakh each	Odhav Polstn I.C.R no.67/2019U/s 304(A),114 FIR against -Gordhanbhai bamaniya	
25.	Vadodara	07	15.06.2019	10.00 lakh each	MS Act, 2013, 8,5 (1), IPC 304 and 3 (1) (J), 3 (2) (5-A) of PoA Act	Chargesheet has been filed against four Hotel owners on 01.08.2019 as per report dt. 23.09.2019 by SP, Vadodara(Rural) (against hotel owner) Hassan Abbas Borania and 3 others
26.	Surat	02	02.12.2019	0		
	Total	46		26	37	

HARYANA

S. No.	Place & District	No. of Death	Date of Death	Status of Compensation	Status of FIR (Against whom)	Status of charge sheet
1.	Sonipat	01	2014	10.00 lakh		
2.	Rewari	03	23.10.2014	10.10 lakh	No. 262/2014 Section 304A IPC, PS Bawal	AGI Company Sector-6, Sh. Mahendra S/o Sh. Matadeen and Sh. Banit S/o Chiranjilal, Bawal
3.	Bhiwani	02	2015	10.00 lakh		
4.	Faridabad	02	2015	10.00 lakh		
5.	Faridabad	03	29.03.2017	10.00 lakh	FIR No. 246/2017 u/s 304A IPC & SCST Act PS Sarai Khwaja Faridabad	
6.			2017	10.00 lakh		
7.	Kaithal	02	30.03.2017	10.00 lakh	FIR no. 107 dated 30.3.2017, U/s 304A IPC	Accused-1. Thekedar Dalsher R/o Chot 2. Thekedar Satpal R/o Padla
8.	Sonipat	01	14.04.2017	10.00 lakh	IPC 284, 304A & 34	
9.		02	17.04.2017	10.00 lakh	IPC 284, 304A & 34	
10.	Gurugram	03	30.09.2017	Rs.17,00,000/	SC/ST Act and MS Act	
11.	Palwal	02	29.01.2018	Rs.8,25,000	FIR No 0054 dt 29.01.2018 against SRS Society and contractor Ashok Agarwal	Yes Matter pending in court
12.	Rewari	01	18.02.2018	Rs.10,00,000/	FIR No. 52 dt 18.02.2018 304A IPC & 3SC/ST Act. PS city Riwari	
13.	Bhiwani	02	01.05.2018	Rs.8,25,000/	FIR 112 dated 02.05.2018 U/s 304A IPC, add 09.25.2013 PEMS & 3(1) (J) SC\ST Act PS Civil Line Bhiwani,	Charge sheet filed on 13.03.2019. Further investigation against contractor being conducted as directed by court. Satyanarayan S/o Juglal R/o Mundal (SDO HUDa) 2 Dyakishan S/o Sarjeet Singh R/o Makhand
14.	Gurugram (Sector 9)	01	18.05.2018	0	0	This matter is under process
15.	Faridabad	02	03.04.2019	0 Being processed	FIR No. 195 dt 3.04.2019 304(A), 34IPC MS Act 9	Accused arrested

16.	Gurugram	02	14.04.2019 14.04.2019	Rs.25,00,000/	MS Act 2013	
17.				Rs.20,00,000/		
18.	Sonipat	03	01.05.2019	4,12,500 Lakh DWO Office and 5 lakh paid by Owner Kami Farm House	Case No. 185/2019 Section 304A IPC and 3(A) SC/ST (POA), Act, 2016 and MS Act, 2013	Yes Closed on 09.06.2019 Allegation not proved, as per IO report
19.	Rohtak	04	26.06.2019	10.00 lakh each	Yes, FIR no. 397 dt 26.06.2019 against Electrician, JE, MS Act 2013, 304 of IPC and SC/ST Act 3	Accused arrested JE suspended, dptt enquiry initiated.
20.	Gurugram	01	27.08.2019	0	Yes, FIR No.27 on 28.8.2019 against contractor (Anuj) and he was arrested U/S IPC 304, Section 3 SC/ST under PoA Act & Under Section 22,9,7 of MS Act, 2013	Matter being investigated Rs.8,25000 under SC/ST act and Rs.10,00,000 under MS Act being process
21.	Rewari	02	14.10.2019	0	MS Ac, SC/ST Act and 304	Sh Manish Singh
	Total	39		33	33	

KARNATAKA

S. No.	District	No. of Death	Date of Death	Status of Compensation	Status of FIR/ Against whom	Status of charge sheet
1.	Mysuru	01	03.03.2014	10.00 lakh	FIR No. 0051/2014 dt. 02.03.2014, Devaraja, PS	Charge sheet has been submitted to the Hon'ble Court against the accused and it is in the trail state in the said court.
2.	Bengaluru	02	24.09.2014	10.00 lakh	u/s 304(a) IPC	Pending Trail in 11 th ACMM Court in CC No. 51499/16
3.	Hubballi	02	04.04.2015	10.00 lakh	FIR No. 0049/2015 dt. 01.04.2015, Keshavapura, PS, Hubballi	Released on 16.01.2018

4.	Dharwad	02	05.05.2015	10.00 lakh	FIR No. 0043/2015 dt. 05.05.2015, Kundagola, PS	Released on 23.03.2016
5.	Bengaluru	02	18.08.2015	10.00 lakh	0	Pending Trail in SC No. 713/16 (Witness Trial)
6.	Tumkur	02	29.11.2015	10.00 lakh	FIR No. 0211/2015 dt. Tilak Park, PS, Tumkur U/s 304 r/w 34 IPC and Section 3 (2)(5) SC/ST Act, 1989 MS Act, 1993 and Section 8&9	Closed on 02.08.2019 Pending Trail in CC in 1223/17
7.	Bangaluru	02	05.07.2015	10.00 lakh	Yelahanka New Town PS Cr. No. 181/15 u/s 304(a) IPC	
8.	Bangaluru	01	18.08.2015	10.00 lakh	304(a) MS Act, 2013 (u/s- 8, 9) 3 (2)(J) of the SC/ST Act.	Pending Trail Witness in CCH 17
9.	Bangaluru	03	14.12.2015	10.00 lakh	u/s 304(a) IPC	Case a quitted on 103-04-2018
10.	Bengaluru	04	03.04.2016	10.00 lakh	FIR No. 0080/2016 dt. 03.04.2016, Doddaballapura Town, PS	Under Trial at Additional District Session Court with Special Case No. 262/2017
11.	Bengaluru	02	18.10.2016	10.00 lakh	u/s 304(a) IPC and Section 3(1)(i) SC/ST Act-1989	Pending Trail in S.C. No.
12.	Bengaluru	03	07.03.2017	10.00 lakh	FIR No. 40/2017 dt. 07.03.2017, PS Byappanahalli	Trial S.C. No. 52636/18
13.	Bengaluru	01	2017-18	10.00 lakh	FIR No. 0197/2017 dt. 25.05.2017, Whitefield PS U/s 3(1) SC-ST Act, 75 of JJ Act, 304-ii 304(A), 34, 26, 9, 338 IPC MS Act-7, 8, 9	YES pending trial
14.	Bengaluru	03	07.01.2018	10.00 lakh	FIR No. 006/2018 dt. 07.01.2018 Bandepalya PS	Investigation (for F.S.L. Report) YES pending trial
15.	Bangaluru	02	13.02.2018	10.00 lakh	FIR No. 48/2018 dt. 13.02.2018 H.A.L. PS, U/s 3(1) of SC-ST Act MS Act-9 and 34, 304-ii IPC	Trial S.C. No. 661/2018 YES pending trial

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16.	Udupi	01	07.04.2018	10.00 lakh	FIR No. 0053/2018 dt. 07.04.2018, Kundapura, PS U/s 304 IPC & sec 3 (1) (j) 3(2) (5) SC-ST Act, MS Act-14	S.P.No. 35/2018 is under trial in the court and next date for trial in on 22.11.2019
17.	Shivamogga	02	06.08.2018	10.00 lakh	FIR No. 0493/2018 dt. 06.08.2018, Doddapete, PS	Chargesheet submitted and under trial at Special (c) 192/19 and next date is 13.09.2019
18.	Bangalore	01	02.03.2019	10.00 lakh	FIR No. 0039/2019 dt. 02.03.2019, Begur PS MS Act 2013 Sec 9 IPC 1860 U/s 34, 304 (A)	YES pending trial
19.	Vijayapura	03	02.04.2019	10.00 lakh	FIR No. 035/2019 dt. 02.04.2019, Vijayapura Indi, PS	Under Investigation
20.	Bangalore	02	27.04.2019	10.00 lakh	FIR No. 0156/2019 dt. 27.04.2019, Kamagondanahalli PS	Investigation (for F.S.L. Report)
21.	Karwar	01	11.08.2019	10.00 lakh	FIR No. 0071/2019 dt. 11.08.2019, Karwar Nagar, PS	Under Investigation
22.	Bengaluru	02	25.01.2020	0	FIR with Cr. No. 13/2020 u/s 304, 338 r/w 34 IPC and Section - 3(4)(j) of SC/ST (PoA) Act, 1989 and Section 7,8,9 of MS Act, 2013 dated 26.01.2020 FIR registered against Manager (A1), Trustees (A2) and other responsible official (A3) (accused) S.S.B.S Jain Sangh Trust, u/s 34, 304, 338, of IPC 1860, SC/ST (PoA) Act, 1989 u/s-3(1) (j) and MS Act, 2013 (u/s-7,8,9) PS, Bengaluru District. Accused No. 3, Shri Trilok Chand was arrested and remanded to judicial custody.	FSL reports are still pending. Investigation is under process. Detailed received through letter by Dy. Secy., SWD, Government of Karnataka dated 06.02.2020.
23.				Rs. 412500/- (as per SC/ST PoA, Act)		
Total		44		43	42	

Kerala

S. No.	District	No. of Death	Date of incident	Status of Compensation	Status of FIR/against whom	Status of charge sheet
1.	Ernakulam City	02	13.04.2014	10.00	CPS, Cr. No. 708/14 u/s 174 CrPC	FAD on 20.12.2014 FR as Accidental by Drawing

2.	Nadakkumpurathu,Ch endamangalam	02	2015	10.00		
3.	Thrissur	01	2015	10.00		
4.	Kozhikode	03	26.11.2015	10.00	Dasaba PS, Cr. No. 1525/2015, u/s 174 Cr.PC altered to 304 IPC	Sh. Seivakumar, Sh. Reghunathareddy and Sh. Lolak Antony Acquitted u/s 235 CrPC
5.	Kottayam	02	06.06.2016	10.00	Kuravilangad PS, Cr. No. 759/16 u/s 174 CrPC altered as Sec. 304A IPC	Under Trial Sh. Joseph
6.	Ernakulam	01	19.11.2017	10.00	Aluva East Ps. Cr. No. 4644/17 U/s 174 CrPC	FR as filed on 04.01.2018
	Total	11		11	08	

MAHARASHTRA

S. No.	District	No. of death	Date of Death	Status of Compensation	Status of FIR/against whome	Status of charge sheet
1.	Nanded	02	22.05.2014	0	Cr.No.227/2019 PS, Itwara Nanded AD No. 17/2014 Crpc 174	
2.		01	04.01.2016	0	Cr. No. 227/2014 IPC 304(A) r/w	
3.	Thane	01	19.10.2016	0	Cr. No. 248/2016 IPC 304(A) Shivlingam Picchamani	Under Trial Case No. 3189/18 dated 23.08.2018
4.	Thane	02	22.12.2016	0	Cr. No. 164/2016 Anand Kalyan Arjun	Court Pending RCC No. 490/19
5.	Malad	03	16.02.2017	0	Cr.No. 119/2017 IPC304(A), 7.9 MS Act	
6.	Mumbai	01	31.10.2017	0	Cr.No. 152/2017 IPC304(A), 338	Yes vide Case No /18 Under trial. Case against Sunil Narayan Bhatiya, Dilip Jyotiram Amite and Kannan Rajgopal
7.	Pune	01	30.12.2017	0	FIR No184/2017 u/s 304(A) IPC against Rajendra Babaji Sasthe	Yes Acquitted on 17.11.18 by court. Case does not reflect under MS Act as reported by police
8.	Sangli	02	26.05.2018	Yes	Cr no. 195/2018 IPC 304 (A),	Under investigation

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				Rs. 15,50,160/	337,34 against Shrikant Shankar Butala(Contractor)	
9.	Thane	02	31.08.2018	0	Cr no. 264/2018 IPC 304 (A), 304 (2) against Aatik Ahmad Ismail	Under investigation
10.	Sangli	02	21.10.2018	0		Not included in the list provided by DGP Maharashtra
11.	Navi Mumbai	03	09.01.2019	0	Cr.No. 12/2019 MS Act, SC/ST Act 304A Against Vilas Hari Bhau Mhaskar	Under investigation
12.	Thane	03	16.01.2019	0	Cr. No. 39/2019 IPC 304(A), 34	Narendra Baswanappa Antad, Prince Santosh Singh and Smt. Anwarabibi Masiur Rahman. Police investigation
13.	Palghar	03	03.05.2019	0	Cr. No. 149/2019 304(A) and 7,8,9 of MS Act	Under investigation
14.	Thane	03	10.05.2019	0	Cr. No. 119/2019 304A, 34 and 7,9 of MS Act	Under investigation
15.	Mumbai	03	23.12.2019	0	--	--
	Total	32		01	27	

Madhya Pradesh

S. No.	District	No. of Death	Date of incident	Status of Compensation	Status of FIR/against whom	Status of charge sheet
1.	Muraina,	02	08.06.2014	10.00 lakh		
2.	Shivpuri	02	21.09.2014	10.00 lakh	FIR No. 945/14 Sec. 304A IPC	Sh. Sunil Khare S/o Gangaram Khare Accused by Court dt. 07.10.2015
3.		02	28.05.2016	10.00 lakh	FIR No. 473/16 Sec. 304A IPC	Sh. Hamid Ali , Sh. R.D. Aggarwal, Sh. A.K. Jain and Sh. Sanjay. Case is under investigation in Court.
	Total	6		06	04	

Punjab

S. No.	Place of death District	No. of Death	Date of Death	Status of Compensation	Status of FIR/ against whom	Status of charge sheet
1.	Ludhiyana	01	2014	10 lakh		Implementation of orders of Hon'ble Supreme Court in WP (C) No. 583 of 2003

2.	Ludhiyana	02	16.09.2016	10 lakh		Implementation of orders of Hon'ble Supreme Court in WP (C) No. 583 of 2003
3.	Sri Muktsar Sahib	02	19.04.2017	No compensation paid as he died during saving his son Mr. Bitto Rs.7,00,000/	No. Preliminary enquiry conducted under Sec 174 IPC, Victim's family has not made any complaint against anyone.	NO One of the family members has been given job.
4.						
5.	Ludhiana	02	09.12.2017	2,87,000/-	FIR No. 0299 dt 09.12.2017	
6.				No as he was OBC		
7.	Ferozpur	02	03.06.2018	7,50,000/-		
8.	Amritsar	02	19.03.2019	10.00 lakh	FIR No. 75/20.03.2019 u/s 304A IPC ¾ SC/ST Act & MS Act against Contractor Raman Kumar @Roni, Amritsar	To Court as on 03.07.2019 The recruitment process for the kins of deceased is under process at the level of Municipal Committee
9.	Kurali	01	12.04.2019	10.00 lakh		Only Press Clipping no documents found.
Total		12		09	04	

RAJASTHAN

S. No.	District	No. of Death	Date of Death	Status of Compensation	Status of FIR/ against whom	Status of charge sheet
1.	Jodhpur	02	17.05.2014	04 lakh	138/18.05.2014 Section 304A IPC	Charge Sheet 132/30.06.2014 in Court Sh. Bhagirathram, PS Pipaad City Hall FIR on Agency Mesurces V.P.R. Pungaliya regarding no such labours and machines.
2.	Alwar	02	12.07.2014	0	304 IPC Case No. 189/14 dt. 01.08.2014	FR. No. 2016/30.09.2014 case is under investigation in Court.

3.	Kota	01	20.05.2015	0	304A IPC u/s 1/9 MS Act. 2013	Pending in Court ACJ (JD)JM No. 5. Sh. Naresh Chand Goutam
4.	Ajmer	03	13.07.2015	06 lakh	214/15 dt. 22.08.2015 section 304A IPC PS Pushkar	Charge sheet no. 190/15, 304 A IPC dt. 24.02.2016 under investigation in court. Sh. Shubhakaran Choudhary, Contractor and ADA Officers
5.	Jaipur	02	08.08.2015	10 lakh	FIR No. 511/15 Section 304A IPC u/s 5/8 MS Act, 2013 PS Harmada	Charge Sheet No. 305/15 dt. 16.10.2015 under investigation in court Sh. Babulal Yadav and JDA Officers
6.	Alwar	03	31.08.2015	5.50 lakh each	No. 365/2015 Section 304A IPC, PS Arawali Vihar	Case FR No. 550/30.12.2015
7.	Jaipur	02	14.09.2015	10.00 lakh	304A IPC	Charge sheet No. 133/15 dt. 19.12.2015 pending in court Rakesh Kumawat, Contractor
8.	Udaipur	02	13.05.2016	10.00 Lakh		
9.	Bikaner	03	23.09.2016	05 lakh each	FIR 214/2309.2016 Section 304A IPC	FR NO. 210/23.10.2016 accepted by Court dt. 11.11.2016
10.	Udaipur	04	03.04.2017	10 lakh	304A IPC 3(I)(J) SC/ST Act, MS Act, 9 2013	FR Accepted Sh. Vijay Chitora and Sh. Vipin
11.	Dholpur	02	11.09.2017	10 lakh	FIR NO. 312/2017 sec. 304A IPC	FR -182/17 dt. 09.012.2017 accepted
12.	Jaipur	02	17.02.2018	2.30 lakh	FIR No. 111/18 Sec. 304 IPC u/s Sec. 3-1(R) and 3-2(A) SC/ST Act, 2015 and 7/9 MS Act, 2013 PS Murleapur	Charge Sheet No. 78A/2018 dt. 08.08.2018 under investigation in court Sh. Kailash Paarik S/o Jagdish
13.	Udaipur	04	28.08.2019	0	FIR No. 347/19 u/s 304A IPC 304A and MS Act	Sh Raj Kamal Maurya, Civil Engr

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14.	Jaipur	01	03.10.2019	0	FIR 337, 304A IPC	Sh. Rang Lal Sansi
	Total	33		25	31	

TAMIL NADU

S. No.	Place & District	No. of Death	Date of Death	Status of Compensation	Status of FIR (Against whom)	Status charge sheet
1.		01	23.02.2014	10.00 lakh		
2.	Thiruvallur	01	27.04.2014	10.00 lakh		
3.	Amaldoss	02	19.06.2014	10.00 lakh		
4.	Thanjavur	02	17.07.2014	10.00 lakh		
5.	STP	02	30.08.2014	10.00 lakh		
6.	Ramanathapuram	01	13.10.2014	10.00 lakh		
7.	Chaennai	02	24.05.2014	10.00 lakh	--	Compensation Paid as per G.O 143 dt. 21.10.2016
8.		01	17.07.2014	10.00 lakh	--	Compensation Paid as per G.O 4 dt. 13.01.2016 & G.O 143 dt 21.10.2016
9.		02	02.03.2014	10.00 lakh	--	Compensation Paid as per G.O 4 dt. 13.01.2016 & G.O 143 dt 21.10.2016
10.	Vellore	01	30.04.2015	3,20,000/-	FIR C2865884 dt. 30.04.2015 Arakkonam Town PS	
11.	Chennai	01	22.02.2015	10.00 lakh		
12.	Cuddalore	01	26.04.2015	10.00 lakh		
13.	Thiruvallur	01	27.04.2015	10.00 lakh		
14.	HMS Colony	02	14.10.2015	10.00 lakh		
15.		02	02.12.2015	10.00 lakh		
16.	Chaennai	01	29.03.2016	10.00 lakh	--	Compensation Paid as per G.O 109 dt. 09.03.2017
17.	Karapakkam	05	19.01.2016	10.00 lakh		
18.	Cuddalore	03	20.03.2017	10.00 lakh	304(A)& MS Act	M/s Keyem Engineering Enterprises
19.	East Chennai	01	26.04.2017	Rs10,31,000/	V-3 Cr. No. 570/2017 u/s 304(A) IPC	Charge Sheet No. 608/2017 dt. 25.07.2017, Sh. Nalliappan,

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						Rajendran, Gunasekaran and Dhanasekaran.
20.	Coimbatore	03	22.12.2017	10.00 lakh	1408/2017 and 304A of IPC	Charge Sheet No. CC No. 268/2019 dt. 06.02.2019
21.	Villupuram	02	27.02.2018	10.00 lakh		
22.	Kanchipuram	01	22.06.2018	10.00 lakh		
23.		03	14.02.2018	10,00,000/	FIR No. 105 dt 14.02.2018 U/s 304(A), MS Act 9	--
24.	Krishnagiri	02	26.09.2018	0	247/2018,287 and 304A of IPC	--
25.	Cuddalore	01	15.10.2018	10.00 lakh	FIR No 339 dt 15.10.2018	--
26.		02	05.08.2019	0		
27.	Tiruvallur	01	08.09.2019	0		
28.	Nagapattinam	02	16.08.2019	0		
29.	Thanjavur	01	2019	10.00 lakh		
30.	Tiruvallur	02	06.01.2019	10.00 lakh	FIR No. 11dt 06.01.2019 304 (2), MS Act 9(7)	--
31.	Coimbatore	02	22.01.2019	10.00 lakh	FIR No. 113 dt 22.01.2019 304(A), MS Act 7,9	--
32.	Virudhunagar	02	08.02.2019	10.00 lakh	FIR no.12 dt 07.02.2019 FIR against Mumtaj IPC 284, 304(A) nand MS Act 7	--
33.	Keernatham	03	27.06.2019	10.00 lakh	FIR No.166/2019 dt 27.06.2019 U/s 7,9 of MS Act,2013 and 284,304(A) of IPC against Pig farm owner	Matter under investigation Pig farm owner arrested
34.	Villupuram	01	23.07.2019	10.00 lakh	FIR NO. 347/2019 u/s 174 CRPC dt. 23.07.2019	The FIR has been filed u/s 174 CRPC (Drowning) and Investigation is going on final charge sheet will be filed after the investigation.
	Total	60		52	24	

Telangana

S. No.	District	No. of Death	Date of incident	Status of Compensation	Status of FIR/against whom	Status of charge sheet
1.	Medak	01	05.01.2015	0	Cr. No. 3/2015 u/s 174 Cr. PC, Sec. 304A IPC on 29.05.2015	u/s 41(A) Cr. PC on 06.07.2015 PT vide CC No. 393/2016 Sh. Abdul Rasheed and Sh. Veerabadranagar
2.	Kollapur	02	01.05.2016	2.00 lakh	Cr. No. 92/2016 u/s 174 Cr.P.C., 304(A) IPC	Case in under trial- ACMM Court, vide CC No. 851/2016
3.	Hyderabad	02	30.05.2018	10.00 lakh	Cr. No. 511/2018 u/s 304-II, IPC and Sec. 3(2)(v) of SC& ST (POA) Act, 1989 of Amendment Act 2015 of Uppal PS	Sh. Srinivas, L&T Management and water works Deptt. PT vide SC.No. 277/2018 of SC/ST Court.
	Total	5		04		

Tripura

S. No.	District	No. of Death	Date of incident	Status of Compensation	Status of FIR/against whom	Status of charge sheet
1.	Agartala, West	02	2016	17,64,24/- Both	PS Case No. 069/2016 u/s 304A IPC dt. 27.09.2016	Case ended FR (MF) No. 36/2016 dated 31.12.2016
	Total	02		02	02	

UTTAR PRADESH

S. No.	Place of Death/ District	No. of Death	Date of Death	Status of Compensation	Status of FIR (Against whom)	Status of Charge sheet
1.	Gautambudh Nagar	02	24.02.2014	10.00 lakh	--	
2.		01	2014	0	--	
3.		01	2017	2,40,000	--	
4.		01	17.10.2011	0	--	
5.	Varanasi	01	05.04.2014	10.00 lakh	--	

6.	Lucknow	01	07.08.2014	1.00 lakh	No FIR registered	
7.	Gautambudh Nagar	04	2015	3.60	--	
8.				2.25		
9.				2,25,000		
10.				2,25,000		
11.	Firozabad	01	28.04.2015	Letter issued regarding death compensation	--	
12.	Lucknow	01	11.04.2015	Letter issued regarding death compensation	No FIR registered	
13.	Allahabad	01	09.04.2015	4,42,740 lakh	No FIR registered	
14.	Chanhat Lucknow	02	28.08.2015	4 lakh	FIR No. 0993/2019 dt. 15.06.2019 IPC 304/288 u/s 07/08, MS Act, 2013	
15.	Allahabad	01	08.09.2015	0	Letter issued regarding death compensation	
16.	Allahabad	02	22.03.2016	10.00 lakh	--	
17.	Mathura	01	01.05.2016	2.00 lakh	--	--
18.	Lucknow	01	30.05.2016	3.50 lakh	No FIR registered	
19.	Kanpur	01	05.08.2017	14,32,000		
20.	Agra	01	27.03.2017	10.00 lakh	--	
21.	Gautam Budh Nagar	01	14.04.2017	0		
22.	Agra	01	20.08.2017	2,25,000	--	
23.	NOIDA Sector 110	03	21.09.2017	10.00 lakh	304 IPC & 10 MS Act	Contractor - Sonveer, Supervisor- Ravindra and Engineer- Arun kumar R/o Noida Authority, GBN Final Report No. 35/18 dt. 25.11.2018 Accepted by Court
24.	Varanasi	01	31.10.2017	0		
25.	Agra	02	13.12.2017	10 lakh	304A IPC 8/9 MS Act & 3(2)5 SC/ST Act	Rajkumar, Manjeet, Khem Singh and Balveer Singh

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26.	Ghaziabad	04	2017	3.60 lakh		
27.				0		
28.				0		
29.				0		
30.	Agra	03	29.05.2018	Rs.7,30,000/	--	
31.	Mathura	01	16.05.2018	Rs.2,00,000/ Letter written to the State Govt. for a compensation of Rs. 10 lakh.	--	One of his kin will be appointed as an outsourced employee.
32.	Lucknow	01	04.06.2018	0		
33.	Lucknow	01	03.06.2018	0		
34.	Ghaziabad	03	08.07.2018	10 lakh	FIR No. 1248/2018 dt 08.07.2018 at P.S. Loni u/s 304-A and section 7 & 9 of MS Act and 3(2)(v) of SC/ST Ac against Rakesh Tomar contractor	Yes on 03.05.2019 im CJM court
35.	Varanasi	02	10.11.2018	1200000	--	
36.	Kanpur	02	18.06.2019	10 lakh GM, Jal Nigam has stated that the matter is under investigation FIR is yet to be filed.	YES	
37.	Hapur	03	06.09.2019	Rs.7,97,600	FIR No 338/2019 dt 22.07.2019 against Factory owners IPC 304	Accused- Khaleel Ahmad, Sushil, Subhash
38.				Rs.8,47,190		
39.				8,47,160		
40.	Ghaziabad	05	22.08.2019	10.00	FIR No. 1300/2019 & 1302/2019 against contractor 304 of IPC, MS Act, SC/ST Act against Sh Monu, Site Incharge, and Sh	

					Ramvir, EMS	
41.	Mathura	02	28.08.2019	13,53,000	NR	
42.				0	NR	
43.	Noida	02	03.05.2019	04 lakh	No. 371/2019 Section 288, 304A IPC, PS Sec-39 Noida.	
44.	Hatras	01	29.08.2019	0		
45.	Ghaziabad	01	14.10.2010	1000000		
46.	Sultanpur	05	1.11.2019	400000/ each		
47.	Kanpur	02		1000000		
48.	Lucknow	01	29.05.2019	0		
49.	Lucknow	02	16.06.2019	0		
	Total	72		58	22	

West Bengal

S. No.	Place & District	No. of Death	Date of Death	Status of Compensation	Status of FIR (Against whom)	Status of charge sheet
1.	Purba Medinipur	02	2017	10.00 lakh		
2.	24 South Pragnas	03	2017	10.00 lakh		
3.	Dakshin Dinjore	02	2017	10.00 lakh		
4.	South 24 Parganas	02	2019	Rs.7,50,000/		
5.				10.00 lakh		
6.	Nadia	03				Investigation is under process
7.	Malda	01				Investigation is under process
	Total	13		09	0	

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